

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FUTURELIFE PHARMACEUTICALS PRIVATE LIMITED

RELEVANT PARTICULAR		
1.	Name of Corporate Debtor	Futurelife Pharmaceuticals Private Limited
2.	Date of incorporation of corporate debtor	16/12/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230GJ2013PTCo77906
5.	Address of the registered office and principal office (if any) of corporate debtor	GF 1 Pooja Court Plot 37/A Shree Nagar Society Urmi Char Rasta Akota, Vadodara, Gujarat, India, 390007
6.	Insolvency commencement date in respect of corporate debtor	10 th September 2026 (Copy of the order received on 14.09.2026)
7.	Estimated date of closure of Insolvency Resolution Process	09 th March 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajendra Jain Reg.No-IBBI/IPA-002/IP-N00732/2018-2019/12353
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A - 1103, Iscon Riverside, Nr. Dafnala, Opp. Police Stadium, Nr. Shilalekh, Shahibaug, Ahmadabad, Gujarat ,380004 Email: iprajendragjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9-B Vardan Tower, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat 380014 Email: futurelife.cirp@yahoo.com
11.	Last date for submission of claims	29 th September, 2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/resources/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the Futurelife Pharmaceuticals Private Limited on 10th September 2026 (Copy of the order received on 14.09.2026)

The creditors of **Futurelife Pharmaceuticals Private Limited** are hereby called upon to submit their claims with proof on or before **29th September, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The creditor may download the relevant form for submission of claim from the website as mentioned against entry no. 14.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.09.2026
Place: Ahmedabad

2019/12353



Mr. Rajendra Jain

Interim Resolution Professional

Reg. No. IBBI/IPA-002/IP-No0732/2018-

Validity of AFA till 31.12.2026

